

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:85
ANSWERED ON:17.08.2007
FINALISATION OF BPL LIST
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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has issued any directions to the State Governments to finalise the list of BPL families;
- (b) if so, whether the Below Poverty Line list has been finalized by the States; and
- (c) if not, the reasons for delay in the matter?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (Dr. RAGHUVANSH PRASAD SINGH)

(a) to (c)A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No.85 to be answered on 17.08.2007

The Ministry of Rural Development conducts the BPL Census to identify the households in rural areas living Below the Poverty Line who could be assisted under the programmes of this Ministry. The BPL Census is generally conducted in the beginning of the Five Year Plan and first such BPL Census was conducted in 1992 for the 8th Five Year Plan. The Ministry had issued guidelines in September, 2002 to the States and UTs to conduct the 'BPL Census 2002' for the 10th Five Year Plan. However, the results of the BPL Census 2002 could not be finalized because of the stay order passed by the Hon'ble Supreme Court on 5.5.2003 during the hearing of a Writ Petition No.196 of 2001 in the matter of PUCL V/s Union of India. The stay was vacated by the Hon'ble Supreme Court on 14.2.2006. Immediately after vacation of the stay, the State Governments were advised to finalise the BPL list in a transparent manner. In order to ensure transparency, it is required to get the BPL lists approved by the Gram Sabhas. It was also suggested to give wide publicity to the process of preparation of BPL list by displaying it at the Panchayat Headquarters. The guidelines have also been issued to keep the printed copies of the BPL list in the form of a booklet at the Panchayat Headquarters, paint the list of BPL families on the wall of the Panchayat building in the ascending order and also post the BPL list on the website. In order to redress the public grievances, a provision of two-stage appeal mechanism was also made so that people having any grievance with regard to their rank in the New BPL list, can file the first appeal with the Tehsildar or the SDM as the case may be and the second appeal with the Collector.

As per latest available reports, 14 States and UTs have finalized the New BPL list after getting it approved by the Gram Sabhas. In the remaining States and UTs, the finalization of New BPL list is in an advanced stage. The State-wise status is indicated in Annexure-I.

After the vacation of the stay by the Hon'ble Supreme Court, getting the BPL lists approved by the Gram Sabhas and completion of two-stage appeal process took time in finalization of New BPL lists. The State Governments are reported to have received a large number of objections from the people and it took considerable time to dispose them. Therefore, it has resulted in delay in finalizing the New BPL lists.

Annexure-I

Annexure referred to in reply to Lok Sabha Starred Question No.85 to be answered on 17.8.2007

State-wise status of BPL Census, 2002

S.No.	Name of the State	Status
1.	Andhra Pradesh	The score based house hold list approved by Gram Sabha is available in the booklet form in the districts.
2.	Arunachal Pradesh	BPL list finalized in all respects.

3. Assam Survey completed and BPL list prepared and printed in most of districts. However, finalization is pending due to addition/deletion on account of appeals.
4. Bihar Cut off point has been decided as 13. The process of finalizing the list is in progress.
5. Chhattisgarh The BPL list has been finalized in all respects.
6. Goa The BPL list has been finalised.
7. Gujarat The BPL list has been finalized by 23 districts out of 25 districts.
8. Haryana State Govt. noticed a large scale irregularities in the BPL survey conducted in 2002. In view of the large scale complaints, entire survey has been scrapped. A fresh survey in all the villages has been started w.e.f. 1.3.2007. BPL list is expected to be drawn by August, 2007.
9. Himachal All formalities completed in all GPs except in 5 GPs. The Pradesh Deputy Commissioners of the respective districts have been instructed to get the issue resolved in a time bound manner.
10. J & K Work is in progress and completed shortly.
11. Jharkhand The BPL list has been finalized and displayed on the website.
12. Karnataka The BPL list has been finalized and displayed on the website.
13. Kerala The BPL list will be finalized by the middle of August, 2007.
14. Madhya Pradesh The BPL list has been finalized and displayed on the website.
15. Maharashtra The BPL list has been finalized.
16. Manipur Latest status still awaited.
17. Meghalaya Survey completed but the BPL list is yet to be finalised.
18. Mizoram The BPL list is reported to have been finalized but yet to be received in the Ministry.
19. Nagaland The BPL list has been finalized.
20. Orissa A Meeting of the High Power Committee is being convened to finalise the BPL list.

21. Punjab The BPL list has been finalized but it is yet to be displayed on the website.
22. Rajasthan- District-wise BPL list has been finalized and has been displayed on the website. The districts having variation of more 30% in the number of BPL families as compared to 1997 survey have been advised to recheck the position simultaneously.
23. Sikkim The BPL list has been prepared but is not displayed on the website.
24. Tamil Nadu The cut off score is 17. The BPL list will be finalized shortly.
25. Tripura The BPL list is yet to be finalised.
26. Uttar Pradesh The BPL list has been finalized and have been put on the website.
27. Uttrakhand The BPL list has been finalized.
28. West Bengal Conducted a fresh household survey in 2005. Draft BPL lists are reported to have been approved by the Gram Sabhas, Discussed with the State Govt. official, final results are expected by the end of August, 2007.
29. Andaman BPL list finalized.
30. Daman & Diu BPL list finalized.
31. Lakshadweep The BPL list has been published. The objections of the people are being looked into.